

STATEMENT

Main demands made by various organisations of All India Radio employees :—

- i. Merger of Dearness Allowance in the basic fee of Staff Artists of A.I.R.
2. Liberalisation of leave rules applicable to Staff Artists of A.I.R.
3. Free licence to own a broadcast receiver.
4. Free supply of copies of A.I.R. programmes journals.
5. Grant of bonus.
6. Abolition of certain regular programme cadres of A.I.R.
7. Allotment of houses close to their place of duty.
8. Facilities to own houses on hire and purchase basis.
9. Reduction in the duty hours of certain categories of A.I.R. employees.
10. Grant of interim relief.
11. Opening of promotion channels.
12. Conversion of A.I.R. and T.V. into public corporation.
13. Implementation of the report of Internal Committee set up to look into the service conditions of class III Technical Employees, A.I.R.
14. Reorganisation of A.I.R.
15. Appointment of a Job Evaluation Committee.
16. Merger of various technical posts into a unified category of Technicians.
17. Revision of Pay scales.]

दिल्ली दुग्ध योजना के अंतर्गत दूध के वितरण के लिए विद्यार्थियों की नियुक्ति

237. श्री सुरज प्रसाद : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली दुग्ध योजना के अंतर्गत दूध का वितरण करने हेतु केवल विद्यार्थियों की नियुक्ति करने का प्रस्ताव था ;

(ख) क्या यह भी सच है कि अब विद्यार्थियों के अतिरिक्त अन्य लोगों को इस कार्य के लिए नियुक्त किया जा रहा है;

(ग) क्या यह सच है कि विद्यार्थियों को अमिस्टेड मैनेजर के रूप में नियुक्त करने की अपेक्षा अब उन्हें एजेंट के रूप में नियुक्त किया जाता है; और

(घ) विद्यार्थियों की एजेंट के रूप में नियुक्ति करने के पीछे सरकार का उद्देश्य क्या है ?

f [APPOINTMENT OF STUDENTS FOR THE DISTRIBUTION OF MILK UNDER D.M.S.

237. SHRI SURAJ PRASAD : Will the Minister of Food AND AGRICULTURE be pleased to state :

(a) whether it is a fact that it was proposed to appoint only students for the distribution of milk under the Delhi Milk Scheme ;

(b) whether it is also a fact that now persons other than students are being appointed for this work ;

(c) whether it is a fact that instead of appointing them as Assistant Managers, the students are appointed as agents now ; and

(d) what is Government's objective behind the appointment of students as agents ?

†fTHE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-

खाद्य, कृषि, सामुदायिक विकास और सह-कारिता मंत्रालय में राज्य मंत्री (श्री अण्णासाहेब शिन्डे) : (क) जी हां।

(ख) जी नहीं।

(ग) जी हां।

(घ) इसका उद्देश्य विद्यार्थियों को कुछ अतिरिक्त आय की उपलब्धि कराना है जिससे कि उन्हें अध्ययन में कुछ सुविधा बनी रहे।

OPERATION (SHRI ANNASAHEB SHINDE) :

(a) Yes.

(b) No.

(c) Yes.

(d) The object ve is to make some additional incomt available to students so that this may acilitate their Studies.]

इंजीनियरिंग वेज बोर्ड का फंसला

238. श्री सुरज प्रसाद : क्या श्रम तथा पुनर्वासि मंत्री यह बत ने की कृपा करेंगे कि :

(क) इंजीनियरिंग वेज बोर्ड के फंसले को कितने इंजीनियरिंग कारखानों ने लागू कर दिया है ; और

(ख) क्या यह सच है कि बिहार में 3 मार्च, 1970 को हुई त्रिदलीय बैठक में इंजीनियरिंग वेज बोर्ड के सम्बन्ध में हुए समझौते को लागू करने में मिल मालिक हचक दिखा रहे हैं ?

j |ENGINEERING VVAGE BOARD AWARD

238. SHRI SU tAJ PRASAD : Will the Minister of LABOUR AND RE-HABILITATION be pleased to state :

(a) the numbe of engineering factories which h ive implemented the award of Engine ring Wage Board ; and

(b) Whether i is a fact that mill-owners are reluc tant to implement the agreement in resp ct of Engineering VVage Board arrived at n the tripartite meeting held on the 3rd larch, 1970 in Bihar ?]

श्रम तथा पुनर्वासि मंत्री (श्री डी० संजी-व्या) : (क) मजूरो बोर्ड को रिपोर्ट पर सरकारी संकल्प हान ही में अर्थात् 21 मार्च, 1970 को निकाला गया है। संकल्प के पैरु 6 में यह आग्रह किया गया है कि अश्रम तथा स्वतंत्र सदस्यों का सिफारिशों के प्रकाश में संबंधित पक्षों को समझौते करने के लिए बात चीत करनी चाहिए। पश्चिमी बंगाल में एक उद्योगवार समझौता हो भी चुका है। अन्य राज्यों, अर्थात् बिहार, मैसूर तथा आन्ध्र प्रदेश में पृथक पृथक प्रतिष्ठानों के संबंध में भी समझौते हो चुके हैं।

(ख) यह मामला राज्य के क्षेत्राधिकार में आता है।

t[THE MINISTER OF LABOUR AND REHABILITATION (SHRI D. SANJIVAYYA) : (a) Government's Reso- lution on the Wage Board's report was issued recently *i.e.* on the 21st March, 1970. Para 6 of the Resolution urge? talks between the parties with a view to arrive at agreements in the light of the recommendations of the Chairman and independent members. An industrywise settlement has already been reached In West Bengal. Agreements covering individual establishments have also been reached in some other states *e.g.* Bihar, Mysore and Andhra Pradesh.

(b) The matter falls in the State sphere.]

SALE OF LAND BY SCHEDULED CASTE AND SCHEDULED TRIBES

239. DR. SALIG RAM : SHRI KRISHAN KANT :

Will the Minister of FOOD AND AGRICULTURE be pleased to state the progress made in reaching an agreement with the State Government to ban the alienation of sale of land by persons belonging to the Scheduled Castes and and the Schedule Tribes distributed to them ?

THE MINISTER OF STATE TN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO- OPERATION (SHRI ANNASAHEB SHINDE) :

The allotment rules in a number of States provide for restrictions on transfer of land by allottees. In Andhra Pradesh, . 'Assam and Kerala there is a specific provision that lands allotted by the State are not alienable. In Mysore, allottees cannot normally transfer their rights for a period of 15 years and in Rajasthan for a period of 10 years. In Madhya Pradesh, Gujarat, Miharashtra and Uttar Pradesh lands allotted by the State or the Goan Sabha are generally not alienable. In addition to the general provisions, there are special provisions restricting alienation in respect of lands held by members of the Scheduled Tribes and Scheduled Castes in a number of States such as Andhra Pradesh, Assam, Bihar, Kerala, Madliya Pradesh, Maharashtra, Orissa, Punjab, U. P. West Bengal and the Union Territories of Andaman and Nicobar Islands, Dadra & Nagar Haveli, Manipur and Tripura.